

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

SERVICE TAX APPEAL NO. 10147 OF 2014

[Arising out of OIA-VAD-EXCUS-002-APP-408-2013-14 dated 04/10/2013 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

NATIONAL GUARD AGENCY

Akanksha Building, Near Vraj Siddhi Tower,
Rajmahal Road,
Vadodara
Gujarat

Appellant

Vs.

CCE & ST-VADODARA-II

1ST FLOOR... ROOM NO.101,
New Central Excise Building,
Vadodara,
Gujarat-390023

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Anoop Kumar Mudvel, Superintendent
(AR)

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Date of Hearing : **31/01/2024**

FINAL ORDER NO. 10299 /2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 23.06.2023, 07.08.2023, 22.09.2023, 03.11.2023, 14.12.2023 and 31.01.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C. L. MAHAR)
MEMBER (TECHNICAL)**